

(ii) Government have already finalised their plans for the utilisation of associated gas that would be available from the Bombay High and it is not necessary to sanction this proposal as a means of utilising the associated gas.

(iii) The applicant did not have a clear marketing plan for ammonia.

The company has represented against the rejection. This representation is under consideration.

**Judges of High Court of Punjab and Haryana provided with official Residences**

7147. **SHRI OM PRAKASH TYAGI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many Judges are working in the High Court of Punjab and Haryana;

(b) how many out of them have been provided with rent free official residence as required under the provisions of the High Court Judges (Conditions of Service) Amendment Act, 1976; and

(c) what steps have been taken by the Chandigarh Administration to provide rent free residence to the other Judges who are not having official residence?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) Nineteen Judges including the Chief Justice are working in the High Court of Punjab and Haryana;

(b) Seventeen Judges including the Chief Justice have been provided with rent free residences;

(c) Rent free residences remain to be provided to two Judges, who have recently been appointed/transferred. According to the Chandigarh Adminis-

tration, a search for suitable houses is being made by the Administration and both the remaining Judges are expected to be provided with rent free residences shortly.

**Monetary Limits of Divisional Superintendents to enter into Agreements for entrusting Goods and Parcel Handling contracts**

7148. **SHRI BATESHWAR HEMRAM:** Will the Minister of RAILWAYS be pleased to state

(a) what are the monetary limits up to which the Divisional Superintendents working on Northern, Eastern and North Eastern Railways are competent to negotiate and enter into agreements with Labour Cooperative Societies/Contractors for entrusting Goods and Parcels handling contracts;

(b) what is the present annual valuation of parcels handling work at Allahabad;

(c) whether the Parcels handling contract at Allahabad falls within the competence of the Divisional Superintendent concerned or the final authority is vested in the Chief Commercial Superintendent; and

(d) what is the hitch in deciding fresh award of contract at Allahabad as the old contract had already expired on the 31st July, 1977?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** (a) The monetary limits up to which Divisional Superintendents on Northern, Eastern and North Eastern Railways are competent to negotiate and enter into agreements with Labour Cooperative Societies/Contractors for entrusting Goods and Parcels handling contracts are as under:

Northern Railway — up to Rs. 10 lakhs per annum.

Eastern Railway — up to Rs. 5 lakhs for 3 years.

North Eastern Railway — up to Rs. 10 lakhs in each case.

(b) Rs. 2,54,100 per annum.

(c) The Parcel handling contract at Allahabad falls within the competence of Divisional Superintendent, Allahabad.

(d) This is under examination In the meantime, the existing Society is being allowed to continue.

**कुछ कम्पनियों द्वारा नियमों का उल्लंघन किया जाना**

7149 श्री हुकम दब नारायण यादव : क्या बिधि, न्याय और कम्पनी कार्य मंत्री निम्नलिखित जानकारी देने वाला एक विवरण नभा-पटल पर रखने की कृपा करेंगे कि :

(क) निम्नलिखित कम्पनियों के बारे में प्राग्भिक पूजी, वर्ष 1977 में पूजी और बैंकों में पूजी कितनी है :

(एक) महावीर गडम मिन्स, दरभंगा (बिहार)

(दो) गौरीशंकर बन्नीनारायण, मकारी (बिहार)

(तीन) विनय कृष्ण अग्रवाल एण्ड कम्पनी, दरभंगा (बिहार)

(चार) शिवनन्दन अग्रवाल एण्ड कम्पनी, दरभंगा (बिहार)

(पांच) मानार्दन एण्ड कम्पनी, दरभंगा (बिहार)

(छह) नीनी माटिन, दरभंगा (बिहार) और

(सात) राधाकृष्ण कजरीवाल एण्ड कम्पनी, दरभंगा (बिहार); और

(ख) क्या इन कम्पनियों द्वारा कम्पनी अधिनियम के उपबन्धों के उल्लंघन के आरोप सिद्ध हो गये हैं और क्या सरकार का विचार इस सम्बन्ध में जांच करने का है और यदि नहीं, तो इसके क्या कारण हैं ?

**बिधि, न्याय और कम्पनी कार्य मंत्री (श्री शक्ति भूषण) :** (क) प्रश्न में बर्णित सात फर्मों में से कोई भी कम्पनी अधिनियम, 1956 के अनुसार अन्तर्गत, पंजीकृत कम्पनी नहीं है। अतः इन नामधारियों की प्रारम्भिक पूजी, वर्ष 1977 में पूजी तथा बैंकों में पूजी से सम्बन्धित सूचना उपलब्ध नहीं है।

(ख) चूंकि भाग (क) में बर्णित फर्मों में से कोई भी कम्पनी अधिनियम के अन्तर्गत एक कम्पनी के रूप में पंजीकृत नहीं है, अतः ये उक्त अधिनियम की सीमान्तर्गत नहीं आती।

**समस्तीपुर डिबीजन में हुई उकलियाँ**

7150. श्री सुरेंद्र झा शुक्ल : क्या रेल मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या यह सच है कि उत्तर रेलवे के समस्तीपुर डिबीजन के क्षेत्र में 14 से 18 फरवरी, 1978 के बीच दो उकलियाँ हुई थी, और

(ख) यदि हां, तो उनका ब्यौर क्या है और ऐसी घटनाओं को रोकने के लिए विभाग द्वारा क्या सुरक्षा उपाय किये गये हैं ?

**रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) :** (क) 14 से 18 फरवरी 1978 तक की अवधि के दौरान पूर्वोत्तर रेलवे के समस्तीपुर मंडल के क्षेत्राधिकार में रेलगाड़ी में उकलियाँ का कोई मामला नहीं हुआ है।

(ख) प्रश्न नहीं उठता।

**Booking at wayside Railway Stations.**

7151. SHRI SURAJ BIJAN: Will the Minister of RAILWAYS be pleased to state:

(a) are the Government aware of the fact that on wayside Railway